

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 03.07.2017

AD Appeal No. 51079 - 51080 of 2017

Arising out of the Final Findings F.No.14/02/2015- DGAD dated 09.12.2016 passed by the Designated Authority, DGAD and Allied Duties, Ministry of Commerce and Industry and Customs Notification No.7/2017-Customs (ADD) dated 17.02.2017 by the Ministry of Finance).

M/s Maharashtra Seamless Limited
M/s ISMT Ltd.
Vs.

Designated Authority, .. Respondent
Directorate General of Anti-Dumping and
Allied Duties/Ministry of Finance

Appearance:

Ms. Reena Khair & Sh. Amit Singh, Advocates for the appellant
Sh. Amresh Jain, AR for the Revenue

Coram:

Hon'ble Justice (Dr.) Satish Chandra, President
Hon'ble Mr. S. K. Mohanty, Member (Judicial)
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order Nos. 54651 – 54652/2017

Per: Justice (Dr.) Satish Chandra:

Ms. Reena Khair, Id. Advocate for the appellant submits that she wants to withdraw both the appeals. Shri Amresh Jain, Id. AR for the revenue has no objection.

2. In the result both the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open Court).

(Justice (Dr.) Satish Chandra)
President

(S. K. Mohanty)
Member (Judicial)

(B. Ravichandran)
Member (Technical)

Pant

